

श्री जार्ज फर्नान्डीज (मुजफ्फरपुर): एक किसान ने तीन हजार रुपया गाबर गैस प्लांट के लिए कर्जा लेकर वापस नहीं किया। उसकी गिरफ्तारी हुई और पुलिस लाक-अप में डाल दिया गया। यह कल की घटना है। आप इस पर विचार नहीं करेंगे तो किस पर करेंगे ?

For Rs. 3,000 they murdered the kisan in the prison yesterday. (Interruptions)

SHRI KAMAL NATH: This is a matter regarding privilege. This is agitating the House. My appeal to you is to please give an expeditious decision. This relates to a sensitive matter.

(Interruptions)

MR. SPEAKER: Please sit down. Not allowed.

श्री बेबी लाल: एक किसान पर तीन हजार का कर्जा गाबर गैस प्लांट का था, पुलिस के लाक-अप में उसको मार दिया गया....

MR. SPEAKER: This is not an adjournment. Nothing is allowed.

SHRI GEORGE FERNANDES (Muzaffarpur): The question is not of an adjournment motion.

आप मेरी बात सुन लीजिए।

मैं यह नहीं कहता कि आप एडजर्नमेंट मॉशन को स्वीकार ही करें लेकिन जब ऐसी घटनायें इस देश में घटती जा रही हैं तो इस सदन में तुरन्त उस पर चर्चा होनी चाहिए।

अध्यक्ष महोदय: जब ठीक ढंग से कोई मोक्ष आयेगा तभी कुछ हो सकता है।

श्री जार्ज फर्नान्डीज: फिर हम आपसे मिलकर बात कर लेंगे। (अवधान)

अध्यक्ष महोदय: Now, Papers Laid on the Table. Shri Narasimha Rao.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER PASSPORTS ACT

##### THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS

AND HOUSING (SHRI BHISHMA NARAIN SINGH): On behalf of my colleague, I beg to lay on the Table a copy of the Passports Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R.691(E) in Gazette of India dated the 11th December, 1980 together with a Corrigendum thereto published in Notification No. GSR 50(E) in Gazette of India dated the 7th February, 1981, under sub-section (3) of section 24 of the Passports Act, 1967. [Placed in Library. See No. LT—1998/81.]

(Interruptions)

MR. SPEAKER: Why don't you control your Members? Shri Patil.

##### NOTIFICATIONS UNDER DOCK WORKERS (REGULATION OF EMPLOYMENT) ACT AND MERCHANT SHIPPING ACT

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): I beg to lay on the Table:

(1) A copy of the Bombay Dock Workers (Regulation of Employment) Amendment Scheme, 1981 (Hindi and English versions) published in Notification No. S.O. 384 in Gazette of India dated the 31st January, 1981, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT—1999/81]

(2) A copy of the Shipping Development Fund (Loans and Other Financial Assistance) Rules, 1981 (Hindi and English version) published in Notification No. GSR 44(E) in Gazette of India dated the 3rd February, 1981, under sub-section (3) of section 45B of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT—2000/81.]

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): I beg to lay on the Table a copy of the National Highways (Fees for use

of Permanent Bridges) Amendment, Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 11(E) in Gazette of India dated the 5th January, 1981 under sub-section (3) of section 9 of the National Highways Act, 1956. [Placed in Library. See No. LT-2001/81.]

**NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT, SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) ACT, CENTRAL EXCISE RULES, CUSTOMS ACT, CENTRAL EXCISE AND SALT ACT AND UNDER MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT**

**THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN):** On behalf of my colleague, Shri Maganbhai Barot, I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:—

(i) The Central Excise (Fifth Amendment) Rules, 1981, published in Notification No. G.S.R. 206 in Gazette of India dated the 21st February, 1981.

(ii) The Central Excise (Sixth Amendment) Rules, 1981, published in Notification No. GSR 207 in Gazette of India dated the 21st February, 1981. [Placed in Library. See No. LT-2002/81.]

(2) A copy of Notification No. GSR 79(E) (Hindi and English versions) published in Gazette of India dated the 26th February, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice versa* in supersession to Notification No. 224-Customs dated the 13th November, 1980, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2003/81.]

(3) A copy of the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. GSR 1177 in Gazette of India dated the 15th November, 1980, under sub-section (3) of Section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (3) above. [Placed in Library. See No. LT-2004/81.]

(5) A copy each of Notification Nos. GSR 91(E) to 128(E) and GSR 130(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1981 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1981, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-2005/81].

(6) A copy each of Notification Nos. GSR 131(E) to 166(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1981 together with an explanatory memorandum regarding Customs Duty Changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1981 under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2006/81.]

(7) A copy of the Central Excise (Seventh Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 129(E) in Gazette of India dated